

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR:

O.A.NO. 199/94.

199

XXXXXX

DATE OF DECISION 11.07.1994.

Veerakyathiah S/o, Nagappa

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *M*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *M*

MEMBER


VICE CHAIRMAN

mbm:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1
Camp: NAGPUR

O.A. No. 199/94

Veerakyathiah S/o. Nagappa ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri M.S.Deshpande, V.C.

ORAL JUDGMENT: DATED: 11.7.1994
(Per: M.S. Deshpande, Vice Chairman)

Heard the applicant in person, and
Shri Ramesh Darda counsel for the respondents.
Delay in filing the application condoned. The grievance
of the applicant in the application is that he was
transferred malafide in the year 1992 from Bangalore
to Nagpur and no relief was granted to him by the
respondents in respect of his representations. The
applicant has already taken over at Nagpur and it
is not possible to grant any relief to the applicant
because he is claiming monetory relief for the mental
turmoil and asking for a retransfer to Bangalore.
These are not the reliefs which can be granted in the
present case. The applicant may make a representation
to the respondents for re-transfer to Bangalore and if
such a representation is made to the respondents, the
respondents shall consider the representation within
two months from the date of receipt of the representa-
tion.

With these directions the application is
disposed of.


(M.S.Deshpande)
Vice Chairman